

ITEM NO.4

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).21772/2024

(Arising out of impugned final judgment and order dated 01-05-2024 in CR MBA No.10920/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ABBAS ANSARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.153883/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.153886/2024-EXEMPTION FROM FILING O.T. and IA No.153888/2024-CONDONATION OF DELAY IN RE FILING/CURING THE DEFECTS)

Date : 25-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Ms. Aayushi Mishra, Adv.
Mr. Sidharth Kaushik, Adv.
Mr. Shubham Arun, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable on 23.08.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR